

**ANTI-DUMPING DUTY ON SEAMLESS TUBES OR SEAMLESS PIPES ORIGINATING IN OR EXPORTED FROM AUSTRIA, CZECH REPUBLIC, RUSSIA AND ROMANIA:****[Notfn. No. 78/01-Cus., dt. 17.7.2001as amended by 122/06]**

WHEREAS in the matter of import of seamless tubes or seamless pipes falling under heading or sub-headings 73.04, 7304 11 or 7304 19, 7304 24 00 or 7304 29 and 7304.39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Austria, Czech Republic, Russia, Romania and Ukraine, the designated authority vide its final findings, dated the 19<sup>th</sup> May, 2000, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19<sup>th</sup> May, 2000, had come to the conclusion that -

- (a) Seamless tubes originating in, or exported from, the subject countries have been exported to India below normal value, resulting in dumping;
- (b) the domestic industry has suffered injury;
- (c) injury has been caused by imports from the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 91/2000-Customs, dated the 21<sup>st</sup> June, 2000 [G.S.R. 546 (E), dated the 21<sup>st</sup> June, 2000], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21<sup>st</sup> June, 2000;

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal (hereinafter referred to as CEGAT), in its Final Order No. 2-3/2001-AD dated the 13<sup>th</sup> March, 2001 in Appeal No. C/331/2000-AD & C/364/2000-AD in the matter of M/s Volzhsky Pipe Plant, and Association of Seamless Tubes Manufacturers vs Designated Authority, has ordered modification of the anti-dumping duties imposed vide said notification No. 91/2000-Customs, dated the 21<sup>st</sup> June, 2000;

AND WHEREAS the designated authority has accepted the above order of the CEGAT dated the 13<sup>th</sup> March, 2001;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (8) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 91/2000-Customs, dated the 21<sup>st</sup> June, 2000 [G.S.R. 546 (E), dated the 21<sup>st</sup> June, 2000], the Central Government hereby imposes on all imports of the categories and grades mentioned in columns (4) and (5) respectively of the Table annexed hereto, of dumped hot-finished line pipes and boiler pipes of iron (other than cast iron) or non-alloy steel and casing and tubing of alloy and non-alloy steel falling under sub-heading Nos. 7304 11 or 7304 19, 7304 24 00 or 7304 29 and 7304.39 of the First Schedule to the said Customs Tariff Act of dimensions (OD) ranging from (i) 21.30 mm to 273 mm or 10 inches NB for line and boiler pipes, (ii) 38.1 mm to 244.5 mm or 9 5/8 inches for casing and tubing, originating in, or exported from, the countries mentioned in column (2) of the said Table, when exported by the exporters mentioned in column (3) of the said Table, at a rate which is equivalent to the difference between the amount mentioned in the corresponding entry in column (6) of the said Table and the landed value of imports.

TABLE

S.No	Country	Exporter	Category of Seamless Pipe	Grade	Amount in US\$ per metric tonne
(1)	(2)	(3)	(4)	(5)	(6)
1.	Russia	1. Volzhsky Pipe Plant	Casing pipe	N-80 L-80 P-110	757
		2. Volzhsky Pipe Plant, the manufacturer, and M/s Mitsui & Co. Ltd., Tokyo, the exporter	Casing pipe	L-80	757
		3. All other exporters of all categories of seamless pipes/tubes as described in the above paragraph	All types of Seamless pipes as described in the above paragraph		1001
2.	Romania	1. Petrotub S. A.	Line Pipe and Casing Pipe		Nil
			All other pipes		1001
		2. Silcotub S. A.	Boiler Pipe		945
			Line Pipe		Nil
			All other pipes		1001
		3. All other exporters of all categories of seamless pipes/tubes as described in the above paragraph	All types of seamless pipes as described in the above paragraph		1001
3.	Austria	All exporters of all categories of seamless pipes/tubes as described in the above paragraph	All types of seamless pipes as described in the above paragraph		1001
4.	Czech Republic	All exporters of all categories of seamless pipes/tubes as described in the above paragraph	All types of seamless pipes as described in the above paragraph		1001

2. The anti-dumping duty shall be paid in Indian currency.

*Explanation.* - For the purposes of this notification,-

- (i) landed value of imports for the purpose shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;
- (ii) the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anty -dumping duty on ductile iron pipes or exported from specified countries:  
[Notfn. No. 103/2007-Cus., dt. 14.9.2007 as amended by 41/12]**

Whereas in the matter of import of ductile iron pipes (hereinafter referred to as the subject goods), falling under tariff items 7303 00 30 and 7303 00 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country), the designated authority in its final findings vide notification No. 14/14/2005-DGAD, dated the 23<sup>rd</sup> August, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23<sup>rd</sup> August, 2007, has come to the conclusion that -

- (a) the subject goods have been exported to India from the subject country below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from the subject country.

and has recommended imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling against tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table :

**Duty Table**

Sl. No	Tariff Item	Description of goods	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7303 00 30 and 7303 00 90	D I Pipes	People's Republic of China	People's Republic of China	M/s Xinxing Ductile Iron Pipes Co. Ltd.	Any	127.40	MT	US\$
2.	-do-	-do-	People's Republic of China	People's Republic of China	Any other than above	Any	139.79	MT	US\$
3.	-do-	-do-	People's Republic of China	Any other	Any	Any	139.79	MT	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
			Republic of China	than subject country					
4	-do-	-do-	Any other	People's	Any	Any	139.79	MT	US\$
			than subject country	Republic of China					

2. The anti-dumping duty imposed under this notification shall be effective from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

3. Notwithstanding anything contained in para 2 above, the antidumping duty imposed under this notification shall remain in force up to and inclusive of 12th September, 2013 unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anty -dumping duty on Front Axle Beam and Steering Knuckles originating in or exported from specified countries:**

**[Notfn. No. 65/09-Cus., dt. 15.6.2009]**

Whereas, in the matter of import of Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles, (hereinafter referred to as the subject goods), falling under tariff items, 73261910, 73261990, 73269099, 87085000 or 87089900 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, China PR (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/19/2008-DGAD dated the 24th April, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th April, 2009, had come to the conclusion that-

a) the products under consideration had been exported to India from China PR below associated Normal values;

b) the domestic industry had suffered material injury in both the products under consideration. Besides, there appears to be threat of a material injury as well;

c) the material injury and threat thereof had been caused by the dumped imports from China PR; and

had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collec-

tion of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the said tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

Sl. No.	Tariff Items	Description of goods	Country of origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	73261910 73261990 73269099 87085000 87089900	Front Axle Beam for Medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Hubei Tri-ring Auto Axle Co.	Hubei Tri-ring Auto Axle Co.	0.50	Per Kg	US\$
2.	73261910 73261990 73269099 87085000 87089900	Front Axle Beam for Medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Any other than at s.no.1 above	Any other than at s.no.1 above	0.50	Per Kg	US\$
3.	73261910  73261990 73269099 87085000 87089900	Front Axle  Beam for Medium or heavy commercial vehicle	People's  Republic of China	Any	Any	Any	0.50	Per  Kg	US\$
4.	73261910  73269099 87085000 87089900	Front Axle  Medium or heavy commercial vehicle	Any 73261990	People's Beam for of China	Any other	Any Republic	0.50	Per	US\$ Kg
5.	73261910  73269099 87085000 87089900	Steering  for Medium or heavy commercial vehicle	People's 73261990 of China	People's Knuckles of China	Hubei Republic forgoing Co. Ltd.	Hubei Republic forgoing Co. Ltd.	0.63 Tri-ring	Per Tri-ring	US\$ Kg
6.	73261910 73261990 73269099 87085000	Steering Knuckles for Medium or heavy	People's Republic of China	People's Republic of China	Any other than at s.no.5	Any other than at s.no.5	0.69	Per Kg	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	87089900	commercial vehicle			above	above			
7.	73261910	Steering Knuckles for Medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Any	Any	0.69	Per Kg	US\$
8.	73261910	Steering Knuckles for Medium or heavy commercial vehicle	Any other than People's Republic of China	People's Republic of China	Any	Any	0.69	Per Kg	US\$

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 14th day of December, 2009, and shall be payable in Indian Currency.

*Explanation.* - For the purposes of this notification, 'rate of exchange' applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON FRONT AXLE BEAM AND STEERING KNUCKLES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notfn. No. 50/10-Cus., dt. 12.4.2010 as amended by 30/14]**

Whereas, in the matter of import of Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles' (hereinafter referred as the subject goods), falling under tariff items 73269099, 73261910, 73261990, 87085000, or 87089900, of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from the People's Republic of China (China PR), (hereinafter referred to as the subject country) into India, the Designated Authority, in its preliminary findings vide notification No. 14/19/2008-DGAD dated the 24th April, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th April, 2009, had come to the conclusion that—

- (a) the products under consideration had been exported to India from China PR below associated Normal values;
- (b) the domestic industry had suffered material injury in both the products under consideration. Besides, there appears to be threat of a material injury as well;
- (c) the material injury and threat thereof had been caused by the dumped imports from China PR; and

had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 65/2009-Customs, dated the 15th June, 2009, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 276 (E), dated the 15th June, 2009;

And whereas, the designated authority, vide its final findings vide notification No. 14/19/2008-DGAD dated 5th March 2010, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 5th March 2010, had come to the conclusion that -

- (a) the products under consideration have been exported to India from China PR below their associated Normal values.
- (b) the domestic industry had suffered material injury in both the products under consideration. Besides, there is a case of threat of a material injury as well.
- (c) the material injury and threat thereof had been caused by the dumped imports of the subject goods from China PR.

and had recommended to impose definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975, and in pursuance of rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the said tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

Sl. No.	Tariff Item No.	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	73269099 73261910 73261990 87085000 87089900	Front Axle Beam for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Hubei Tri-ring Auto Axle Co. Ltd.	Hubei Tri-ring Auto Axle Co. Ltd.	0.35	Per Kg	US Dollar
2	73269099 73261910 73261990 87085000 87089900	Front Axle Beam for medium or heavy commercial	People's Republic of China	People's Republic of China	Any Country other than S.No. 1 above	Any Country other than S.No. 1 above	0.63	Per Kg	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3	73269099 73261910 73261990 87085000 87089900	vehicle Front Axle Beam for medium or heavy commercial vehicle	People's Republic of China	Any	Any	Any	0.63	Per Kg	US Dollar
4	73269099 73261910 73261990 87085000 87089900	Front Axle Beam for medium or heavy commercial vehicle	Any other than People's Republic of China	People's Republic of China	Any	Any	0.63	Per Kg	US Dollar
5	73269099 73261910 73261990 87085000 87089900	Steering Knuckles for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Hubei Tri-ring Forging Co. Ltd.	Hubei Tri-ring Forging Co. Ltd.	0.64	Per Kg	US Dollar
6	73269099 73261910 73261990 87085000 87089900	Steering Knuckles for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Any country other than S.No.5 above	Any country other than S.No.5 above	1.11	Per Kg	US Dollar
7	73269099 73261910 73261990 87085000 87089900	Steering Knuckles for medium or heavy commercial vehicle	People's Republic of China	Any	Any	Any	1.11	Per Kg	US Dollar
8	73269099 73261910 73261990 87085000 87089900	Steering Knuckles for medium or heavy commercial vehicle	Any country other than People's Republic of China	People's Republic of China	Any	Any	1.11	Per Kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, and shall be payable in Indian currency.

3. Notwithstanding anything contained in Paragraph 2 above, this notification shall remain in force up to and inclusive of 14th June, 2015 unless revoked earlier.

Explanation: - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.



**ANTI DUMPING DUTY ON GRINDING MEDIA BALLS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.****[Notifn. No. 36 /2012, DT.16.7.2012 as amended by 34/17]**

Whereas in the matter of imports of 'Grinding Media Balls' (excluding Forged Grinding Media Balls, hereinafter referred to as the subject goods), classified under Chapter 73 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Thailand and People's Republic of (China PR) (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 14/34/2010-DGAD, dated the 22nd May, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated 22nd May, 2012, had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject countries below their associated Normal values, thus resulting in dumping of the product;
- (b) the domestic industry had suffered material injury;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from subject countries,

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description and specification of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the subject country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate equal to the amount specified in the currency per unit of measurement specified in corresponding entry in column (8), of the said Table:-

**Duty Table**

SI. No.	Sub-heading	Description of goods	Countries of origin	Countries of exports	Producer	Exporter	Duty USD /MT
((1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	7325 9100	'Grinding Media Balls' (excluding Forged Grinding Media Balls)	China PR	China PR	Any	Any	387.36
2	-do-	-do-	Any	China PR	Any	Any	387.36
3	-do-	-do-	China PR	Any	Any	Any	387.36
4	-do-	-do-	Thailand	Thailand	Mago-tteaux Co. Ltd,	Mago-tteaux Co. Ltd,	158.80
5	-do-	-do-	Thailand	Thailand	Any other except	187	

					Magotteaux Co. Ltd Thailand		
6	-do-	-do-	Any	Thailand	Any	Any	187
7	-do-	-do-	Thailand	Any	Any	Any	187

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 15th July, 2018.

Explanation.- For the purpose of this notification, “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON D I PIPES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notifn. No. 23 /13, dt.10.10.2013.]**

Whereas, the designated authority, vide its notification No. 15/1006/2012-DGAD, dated the 7th September, 2012, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 7th September, 2012, had initiated a review in the matter of continuation of anti-dumping on imports of Ductile iron pipes (hereinafter referred to as the subject goods) falling under tariff items 7303 00 30 or 7303 00 90 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975) (hereinafter referred to as the said Act), originating in, or exported from, People’s Republic of China (hereinafter referred to as the subject country), imposed vide notification of Government of India, in the Ministry of Finance (Department of Revenue), No. 103/2007-Customs, dated the 14th September, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 599 (E), dated the 14th September, 2007.

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country up to and inclusive of the 12th of September, 2013 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 41/2012 – Customs (ADD) dated the 13th September, 2012, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R No. 685(E), dated the 13th September, 2012.

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from the subject country, the designated authority vide its final findings, No. 15/1006/2012-DGAD, dated the 4th September, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th September, 2013, has come to the conclusion that -

- (i) There is clear evidence that if the existing duties are allowed to be revoked, the volume of dumped and injurious exports of the subject goods from the subject country to India is likely to increase and likely to cause injury to the domestic industry. The volume of such dumped and injurious exports is significant considering the demand for the product under consideration in India;
- (ii) there is every likelihood of dumping and consequential injury to the domestic industry from

subject country, if the existing duties are allowed to be revoked.

and has recommended continued imposition of the anti-dumping duty against the subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling against tariff items to the said Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), and exported from the countries specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7) and, imported into India, an anti-dumping duty at a rate which is equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

S. No.	Tariff item	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measur-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7303 00 30 or 7303 00 90	D I Pipes	People's Republic of China	People's Republic of China	M/s Xinxing Ductile Iron Pipes Co. Ltd.	Any	127.40	M T	US\$
2.	-do-	-do-	People's Republic of China	People's Republic of China	Any other than above	Any	139.79	M T	US\$
3.	-do-	-do-	People's Republic of China	Any other than subject country	Any	Any	139.79	M T	US\$
4.	-do-	-do-	Any other than subject country	People's Republic of China	Any	Any	139.79	M T	US\$

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, - "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers

under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON FRONT AXLE BEAM FOR MEDIUM OR HEAVY COMMERCIAL VEHICLE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notifn. No. 49/15, dt.21.10.2015.]**

Whereas, the designated authority, vide notification No. 15/11/2014-DGAD, dated the 13th June, 2014, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 13th June, 2014, had initiated a review in the matter of continuation of anti-dumping duty on imports of Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles (hereinafter referred to as the subject goods) falling under tariff items 7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975) (hereinafter referred to as the said Act), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of Government of India, in the Ministry of Finance (Department of Revenue), No. 50/2010-Customs, dated the 12th April, 2010, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. No. 315 (E), dated the 12th April, 2010.

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country up to and inclusive of the 14th June, 2015 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 30/2014 -Customs (ADD) dated the 23rd July, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R No. 525(E), dated the 23rd July, 2014.

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from the subject country, the designated authority vide its final findings, No. 15/11/2014-DGAD, dated the 11th September, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th September, 2015, has come to the conclusion that -

- (i) the subject goods have continued to enter the Indian market from the subject country at prices less than their normal values and the dumping margins are substantial and above de minimis, though the volume is low;
- (ii) the performance of the domestic industry has declined due to decline in demand and presence of dumped imports during the injury investigation period but the domestic industry has not suffered material injury during the period of investigation due to the dumped imports;
- (iii) the goods are likely to be exported at dumped prices in the event of cessation of anti- dumping duty and dumping is likely to continue or recur; and
- (iv) there is a strong likelihood of recurrence of injury to the domestic industry in the event of cessation of anti-dumping duty because of continued dumped imports from the subject country, and has recommended continued imposition of the anti-dumping duty against the subject goods, originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Act

read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling against tariff items of the First Schedule to the said Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), produced by the producers as specified in the corresponding entry in column (6), exported from the countries specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate which is equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

<b>Sl. No.</b>	<b>Tariff item</b>	<b>Description of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>
1	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Front Axle Beam for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Hubei Tri-ring Auto Axle Co. Ltd.	Hubei Tri-ring Auto Axle Co. Ltd.	0.35	Per Kg	US Dollar
2	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Front Axle Beam for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Any producer other than S.No. 1 above	Any exporter other than S.No. 1 above	0.63	Per Kg	US Dollar
3	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Front Axle Beam for medium or heavy commercial vehicle	People's Republic of China	Any	Any	Any	0.63	Per Kg	US Dollar
4	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Front Axle Beam for medium or heavy commercial vehicle	Any country other than People's Republic of China	People's Republic of China	Any	Any	0.63	Per Kg	US Dollar
5	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Steering Knuckles for medium or heavy commercial vehicle	People's Republic of China	People's Republic of China	Hubei Tri-ring Forging Co. Ltd.	Hubei Tri-ring Forging Co. Ltd.	0.64	Per Kg	US Dollar
6	7326 1910, 7326 1990, 7326 9099, 8708 5000,	Steering Knuckles for medium or heavy	People's Republic of China	People's Republic of China	Any producer other than	Any exporter other than	1.11	Per Kg	US Dollar

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	8708 9900	commercial vehicle			S.No. 5 above	S.No. 5 above			
7	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Steering Knuckles for medium or heavy commercial vehicle	People's Republic of China	Any	Any	Any	1.11	Per Kg	US Dollar
8	7326 1910, 7326 1990, 7326 9099, 8708 5000, 8708 9900	Steering Knuckles for medium or heavy commercial vehicle	Any country other than People's Republic of China	People's Republic of China	Any	Any	1.11	Per Kg	US Dollar

1. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON SEAMLESS TUBES, PIPES AND HOLLOW PROFILES OF IRON, ALLOY OR NON-ALLOY STEEL ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notifn. No. 18/16-Cus., dt.17.5.2016.]

Whereas, in the matter of Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD (hereinafter referred to as the 'subject goods'), falling under heading 7304 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People's Republic of China (hereinafter referred to as the 'subject country'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/2/2015-DGAD, dated the 31st March, 2016, has come to the provisional conclusion that -

- (i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject country;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (8), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the landed value of the subject goods and the amount mentioned in the corresponding entry in column (9), provided the landed value is less than the value specified in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely :-

**Table**

<b>Sl. No.</b>	<b>Heading No.</b>	<b>Description of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Specification</b>	<b>Amount</b>	<b>Unit</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
1	7304	Seamless tubes, pipes and hollow profiles of iron, alloy or non- alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD*	People's Republic of China	People's Republic of China	Jiangsu Chengde Steel Tube Share Co.,Ltd., People's Republic of China	Jiangsu Chengde Steel Tube Share Co.,Ltd., People's Republic of China	A-1-1 A-1-2 A-1-3 A-1-4 A-1-5 A-1-6 A-1-7 A-1-8	1,194.60 1,075.28 1,383.44 1,178.73 961.33 1,193.77 1,462.00 1,610.67	M T M T M T M T M T M T M T M T	US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar
2	-do-	-do-	People's Republic of China	People's Republic of China	Yangzhou Chengde Steel Tube Co., Ltd.	Yangzhou Chengde Steel Tube Co., Ltd.	A-1-1 A-1-2 A-1-3 A-1-4 A-1-5 A-1-6	1,194.60 1,075.28 1,383.44 1,178.73 961.33 1,193.77	M T M T M T M T M T M T	US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar

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						A-1-7	1,462.00	M T	US Dollar
						A-1-8	1,610.67	M T	US Dollar
3	-do-	-do-	People's Republic of China	People's Republic of China	Any other combi- nation other than Sl. No. 1 and 2	A-1-1	1,194.60	M T	US Dollar
						A-1-2	1,075.28	M T	US Dollar
						A-1-3	1,383.44	M T	US Dollar
						A-1-4	1,178.73	M T	US Dollar
						A-1-5	961.33	M T	US Dollar
						A-1-6	1,193.77	M T	US Dollar
						A-1-7	1,462.00	M T	US Dollar
						A-1-8	1,610.67	M T	US Dollar
4	-do-	-do-	Any country other than People's Republic of China	People's Republic of China	Any Any	A-1-1	1,194.60	M T	US Dollar
						A-1-2	1,075.28	M T	US Dollar
						A-1-3	1,383.44	M T	US Dollar
						A-1-4	1,178.73	M T	US Dollar
						A-1-5	961.33	M T	US Dollar
						A-1-6	1,193.77	M T	US Dollar
						A-1-7	1,462.00	M T	US Dollar
						A-1-8	1,610.67	M T	US Dollar
5	-do-	-do-	People's Republic of China	Any country other than People's Republic of China	Any Any	A-1-1	1,194.60	M T	US Dollar
						A-1-2	1,075.28	M T	US Dollar
						A-1-3	1,383.44	M T	US Dollar
						A-1-4	1,178.73	M T	US Dollar
						A-1-5	961.33	M T	US Dollar
						A-1-6	1,193.77	M T	US Dollar
						A-1-7	1,462.00	M T	US Dollar
						A-1-8	1,610.67	M T	US Dollar

\* The description of goods does not include the imports of the following:-

(i) Seamless Pipes and Tubes made of cast iron and stainless steel.

(ii) Seamless alloy-steel pipes, tubes and hollow profiles of specifications of ASTM A213/ASME SA



213 and ASTM A335/ ASME SA 335 or equivalent BIS/DIN/BS/EN or any other equivalent specifications.

(iii) Non - API and Premium Joints / Premium Connections / Premium Threaded Tubes & Pipes.

(iv) All 13 Chromium (13CR) Grade Tubes and Pipes.

(v) Drill Collars.

(vi) High pressure seamless steel pipe/tube used for manufacturing gas cylinders by producers approved by the Chief Controller of Explosives, Petroleum and Explosives Safety Organization, Government of India.

Specification	Description
A-1-1	Seamless Tubing, of a kind used in drilling for oil or gas, Carbon/Non Alloy/ Alloy , hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD
A-1-2	Seamless Casing, of a kind used in drilling for oil or gas, Carbon/Non Alloy/ Alloy , hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD
A-1-3	Seamless Mother Hollows, Coupling stock, blanks/ Pup Joints, Carbon/ Non Alloy/ Alloy , hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD
A-1-4	Seamless Drill Pipes, of a kind used in drilling for oil or gas, Carbon/Non Alloy, hot finished of an external diameter not exceeding 355.6 mm or 14" OD
A-1-5	Seamless Tubes, Pipes and hollow profiles including Line pipes of Carbon/Non alloy steel, hot finished of an external diameter not exceeding 355.6 mm or 14" OD
A-1-6	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes of Carbon/Non alloy steel, cold drawn or cold rolled or cold reduced of an external diameter not exceeding 355.6 mm or 14" OD
A-1-7	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes and Bearing tubes of Alloy steel, hot finished, of an external diameter not exceeding 355.6 mm or 14" OD
A-1-8	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes and Bearing tubes of Alloy steel, cold drawn or cold rolled or cold reduced, of an external diameter not exceeding 355.6 mm or 14" OD

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance

(Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**ANTI DUMPING DUTY ON SEAMLESS TUBES, PIPES AND HOLLOW PROFILES OF IRON, ALLOY OR NON-ALLOY STEEL (OTHER THAN CAST IRON AND STAINLESS STEEL), WHETHER HOT FINISHED OR COLD DRAWN OR COLD ROLLED OF AN EXTERNAL DIAMETER NOT EXCEEDING 355.6 MM OR 14 ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notifn. No. 7/17-Cus., dt.17.2.2017.]**

Whereas, in the matter of Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD (hereinafter referred to as the 'subject goods'), falling under heading 7304 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People's Republic of China (hereinafter referred to as the 'subject country'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/2/2015-DGAD, dated the 31st March, 2016, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject country;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 18/2016-Customs (ADD), dated the 17th May, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 527 (E), dated the 17th May, 2016;

And, whereas, the designated authority in its final findings vide notification No.14/02/2015-DGAD, dated the 9th December, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th December, 2016, read with corrigendum notification No.14/02/2015-DGAD dated the 30th December, 2016 and corrigendum notification No.14/02/2015-DGAD dated the 12th January, 2017, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject country;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject country,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, inEXERCISE of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collec-

tion of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (8), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the landed value of the subject goods and the amount mentioned in the corresponding entry in column (9), provided the landed value is less than the value specified in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely :-

Table

Sl. No.	Heading	Description of goods	Country of	Country of Origin	Producer	Exporter	Specification**	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	7304	Seamless tubes, pipes & hollow profiles of iron, alloy or non- alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD*	People's Republic of China	People's Republic of China	Jiangsu Chengde Steel Tube Share Co., Ltd., People's Republic of China	Jiangsu Chengde Steel Tube Share Co., Ltd., People's Republic of China	A-1-1 A-1-2 A-1-3 A-1-4 A-1-5 A-1-6 A-1-7 A-1-8	1,194.60 1,075.28 1,383.44 1,178.73 961.33 1,193.77 1,462.00 1,610.67	MT MT MT MT MT MT MT MT	US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar
2	-do-	-do-	People's Republic of China	People's Republic of China	Yangzhou Chengde Steel Tube Co., Ltd.	Yangzhou Chengde Steel Tube Co., Ltd.	A-1-1 A-1-2 A-1-3 A-1-4 A-1-5 A-1-6 A-1-7 A-1-8	1,194.60 1,075.28 1,383.44 1,178.73 961.33 1,193.77 1,462.00 1,610.67	MT MT MT MT MT MT MT MT	US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar US Dollar
3	-do-	-do-	People's Republic of China	People's Republic of China	Any other combination than Sl. No. 1 and 2	other	A-1-1 A-1-2 A-1-3	1,194.60 1,075.28 1,383.44	MT MT MT	US Dollar US Dollar US Dollar

						A-1-4	1,178.73	MT	US Dollar	
						A-1-5	961.33	MT	US Dollar	
						A-1-6	1,193.77	MT	US Dollar	
						A-1-7	1,462.00	MT	US Dollar	
						A-1-8	1,610.67	MT	US Dollar	
4	-do-	-do-	Any country other than	People's Republic of China	Any	Any	A-1-1	1,194.60	MT	US Dollar
							A-1-2	1,075.28	MT	US Dollar
							A-1-3	1,383.44	MT	US Dollar
				People's Republic of China			A-1-4	1,178.73	MT	US Dollar
							A-1-5	961.33	MT	US Dollar
							A-1-6	1,193.77	MT	US Dollar
							A-1-7	1,462.00	MT	US Dollar
							A-1-8	1,610.67	MT	US Dollar
5	-do-	-do-	People's Republic of China	Any country other than	Any	Any	A-1-1	1,194.60	MT	US Dollar
							A-1-2	1,075.28	MT	US Dollar
							A-1-3	1,383.44	MT	US Dollar
				People's Republic of China			A-1-4	1,178.73	MT	US Dollar
							A-1-5	961.33	MT	US Dollar
							A-1-6	1,193.77	MT	US Dollar
							A-1-7	1,462.00	MT	US Dollar
							A-1-8	1,610.67	MT	US Dollar

\* The description of goods does not include the imports of the following :-

- (i) Seamless Pipes and Tubes made of cast iron and stainless steel.
- (ii) Seamless alloy-steel pipes, tubes and hollow profiles of specifications of ASTM A213/ASME SA 213 and ASTM A335/ ASME SA 335 or equivalent BIS/DIN/BS/EN or any other equivalent specifications.
- (iii) Non - API and Premium Joints / Premium Connections / Premium Threaded Tubes and Pipes.
- (iv) All 13 Chromium (13CR) Grade Tubes and Pipes.
- (v) Drill Collars.
- (vi) High pressure seamless steel pipe/tube used for manufacturing gas cylinders by producers approved by the Chief Controller of Explosives, Petroleum and Explosives Safety Organisation, Government of India.

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Specification	Description
A-1-1	Seamless Tubing, of a kind used in drilling for oil or gas, Carbon/ Non Alloy/ Alloy, hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD
A-1-2	Seamless Casing, of a kind used in drilling for oil or gas, Carbon/ Non Alloy/ Alloy, hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD
A-1-3	Seamless Mother Hollows, Coupling stock, blanks/ Pup Joints, Carbon/ Non Alloy/ Alloy, hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14" OD

A-1-4	Seamless Drill Pipes, of a kind used in drilling for oil or gas, Carbon/Non Alloy, hot finished of an external diameter not exceeding 355.6 mm or 14" OD
A-1-5	Seamless Tubes, Pipes and hollow profiles including Line pipes of Carbon/Non alloy steel, hot finished of an external diameter not exceeding 355.6 mm or 14" OD
A-1-6	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes of Carbon/Non alloy steel, cold drawn or cold rolled or cold reduced of an external diameter not exceeding 355.6 mm or 14" OD
A-1-7	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes and Bearing tubes of Alloy steel, hot finished, of an external diameter not exceeding 355.6 mm or 14" OD
A-1-8	Seamless Tubes, Pipes and hollow profiles of circular cross section including Line pipes and Bearing tubes of Alloy steel, cold drawn or cold rolled or cold reduced, of an external diameter not exceeding 355.6 mm or 14" OD

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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of provisional anti-dumping duty, that is, the 17th May, 2016 and shall be payable in Indian currency:

Provided that the said anti-dumping duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty, that is, the 17th November, 2016 upto the preceding day of the publication of this notification in the Official Gazette.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in EXERCISE of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**For Anti-Dumping duty on Front Axle Beam -Notification No. 50/10 dated 12.4.2010 in Chapter 87.**

